

IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH
AT NEW DELHI

O. A. NO. 32 OF 2020

Varun

...Applicants

VERSUS

Central Pollution Control Board & Others

---Respondents

INDEX

Sr. No.	Particulars	Date	Page No.
1.	Short Reply		01-05
2.	Annexure R-34/1 Copy of the Act.	07.12.2020	06-18
4.	Annexure R-34/2 Copy of the Guidelines.	10.09.2021	19-38
5.	Annexure R-34/3 Terms and Condition of the NOC.	—	39

Place: Panchkula

Date:

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---Respondents

Short reply on behalf of the Haryana
Water Resources (Conservation,
Regulation and Management)
Authority (respondent No.34).

Respectfully showeth:-

- 1 That at the very outset it is submitted that the present amended original application has been filed by the applicant pursuant to the order dated 18.08.2022, passed by this Hon'ble Tribunal in Execution Application No.30 of 2021, vide which the Hon'ble Tribunal while disposing of the execution application, restored the original application No.32 of 2020.
- 2 That it is submitted that the applicant has filed the present original application, inter alia, with the prayer to impose

environment compensation on the violating dying unites engaged in illegal extraction of groundwater for past year violations.

- 3 That it is submitted that in the amended Original Application the Haryana Water Resources Authority (hereinafter the Authority) has been impleaded as respondent No.34. It is further submitted that the notice has been issued to the Authority for considering the issue whether permission can be granted for extraction of groundwater in over-exploited area.
4. That therefore, as the only issue, which is posed to the Authority, is whether permission can be granted for extraction of groundwater in over-exploited area. In this regard it is submitted that the Authority seeks permission, from the Hon'ble National Green Tribunal, to file this short reply on this very issue. The Authority further submits that as per the directions by the Hon'ble Tribunal, the detailed reply, if required, shall be filed by the Authority.
5. That at the outset it is submitted that the Government of Haryana enacted the Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020, on 07.12.2020 (hereinafter the Act). Copy of the Act dated 07.12.2020 is attached herewith as **Annexure- R-3411.**
6. That the as per the provision of Section 16 of the Act the permission to use water shall be granted by the Authority.

However, the proviso to sub section 1 of Section 16 provides for interim arrangement for such permissions to be granted by the Government. The Provision of Section 16 are reproduced herein for ready reference of the Hon'ble Tribunal: -

"16 (1) All permissions to use water other than the permissions granted under the Haryana Canal and Drainage Act, 1974 (29 of 1974), shall be granted by the Authority:

Provided that the Administrative Secretary to Government, Haryana, Irrigation and Water Resources Department, shall grant permissions, under the provisions of this Act, after the notification under sub-section (1) of section 3 and till the Authority is constituted.

(2) Any entity or person, who intends to use water shall apply to the Authority, in such form and in such manner, along with such fee, as may be prescribed, for permissions for construction and installation of any infrastructure or contraption etc., as the case may be."

A bare perusal of the above provision shows that during the period of notification of establishment of the Authority under sub-section 1 of section 3 and till the Authority is constituted, the permissions shall be granted by the Administrative Secretary to the Government, Haryana, Irrigation and Water Resources Department.

- 7 That the Government of Haryana, in compliance of the Section 16, vide Notification No.2/62/2020-1IW dated 23.12.2020, issued the guideline for permission/NOC for extraction of groundwater along with the groundwater restoration/abstraction charges. The guidelines were

revised by the Authority and were issued under Section 12(3) of the Act on 10.09.2021. Copy of the Guidelines dated 10.09.2021, is attached herewith as **Annexure R-34/2**.

- 8 That the provisions of the guidelines which govern the NOC for industrial use are mentioned under schedule 1 of the Guidelines. It is submitted that at the very outset of the schedule 1, it is categorically mentioned that in over-exploited assessment units NOC shall not be granted for groundwater extraction to any new industries except those falling in the category of Micro, Small & Medium Enterprises (MSME) and, however, NOC only for drinking domestic use for work force can be granted. The Guidelines also restrained the NOC for packaged water industries or water intensive industries in over-exploited areas even if they belong to MSME category. The relevant provision of schedule 1 of the Guidelines is reproduced for the ready reference for this Honble Tribunal: -

"SCHEDULE-1

Industrial Use :-

In Over-exploited assessment units, NOC shall not be granted for ground water abstraction to any new industry except those falling in the category of Micro, Small and Medium Enterprises (MSME). However, NOC for drinking/ domestic use for work force, use by these new industries shall be permitted. NOC shall not be granted to new packaged water industries or water intensive industries in Overexploited areas, even if they belong to MSME category."

The bare perusal of the above shows that no NOC shall be granted to the new industries in over-exploited areas as the Authority is conscious about the groundwater conditions in the over-exploited areas. Therefore, it is submitted that the permissions are not given to the new industries in over-exploited areas.

9. That as per the above said guidelines the Authority is not granting permission to any new industry for extraction of groundwater in the over-exploited area and only the existing industries, which has operational unit, are being granted NOC, subject to the conditions of rainwater harvesting by the project proponents, water audit reports, payment of restoration/abstraction charges. Copy of the terms and conditions of the NOC is annexed herewith as **Annexure-R-34/3**.

Therefore, it is most humbly prayed that the Authority may be allowed to file the short reply and the same may be taken on record and the Hon'ble Tribunal may issue such directions/order as the Hon'ble Tribunal may deemed fit, in the interest of Justice.

Place: Panchkula

Date:


(Satbir S. Kadian)
Chief executive Officer
For Chairperson,
Haryana Water Resources Authority,
3rd Floor, Rear Building, HSVP,
Sector-6, Panchkula, Haryana.

Chief Executive Officer
Haryana Water Resources Authority
Panchkula



Haryana Government Gazette

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LEGISLATIVE SUPPLEMENT

CONTENTS

PART - I	ACTS	PAGES
1.	THE HARYANA WATER RESOURCES (CONSERVATION, REGULATION AND MANAGEMENT) AUTHORITY ACT, 2020 (HARYANA ACT NO. 29 OF 2020).	205-216
2.	THE PUNJAB VILLAGE COMMON LANDS (REGULATION) HARYANA AMENDMENT ACT, 2020 (HARYANA ACT NO. 30 OF 2020).	217
3.	THE HARYANA PANCHAYATI RAJ (SECOND AMENDMENT) ACT, 2020 (HARYANA ACT NO. 31 OF 2020).	219-223
PART - II	ORDINANCES	
	NIL	
PART - III	DELEGATED LEGISLATION	
	NIL	
PART - IV	CORRECTION SLIPS, REPUBLICATIONS AND REPLACEMENTS	
	NIL	

PART – I

HARYANA GOVERNMENT

LAW AND LEGISLATIVE DEPARTMENT

Notification

The 7th December, 2020

No. Leg. 39/2020.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 26th November, 2020 and is hereby published for general information :—

HARYANA ACT No. 29 of 2020

THE HARYANA WATER RESOURCES (CONSERVATION, REGULATION AND MANAGEMENT) AUTHORITY ACT, 2020

AN

ACT

to establish the Haryana Water Resources (Conservation, Regulation and Management) Authority for conservation, management and regulation of water resources i.e. ground water and surface water within the State of Haryana for ensuring the judicious, equitable and sustainable utilization, management, regulation thereof, fix the rates for use of water and for matters connected therewith or incidental thereto.

Be it enacted by the Legislature of the State of Haryana in the Seventy-first Year of the Republic of India as follows:—

- | | |
|---|--|
| <p>1. (1) This Act may be called the Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020.</p> <p>(2) It extends to the whole of the State of Haryana.</p> <p>(3) It shall come into force on the date of its publication in the Official Gazette.</p> | <p>Short title, extent and commencement.</p> |
| <p>2. In this Act, unless the context otherwise requires,-</p> <p>(a) “Authority” means the Haryana Water Resources (Conservation, Regulation and Management) Authority established under section 3;</p> <p>[(ab) “bulk water” means surface water or treated waste water supplied volumetrically whether for the purpose of irrigation or for any other purpose;]¹</p> <p>(b) “Bulk Water Entitlement” means the volumetric entitlement to a share of the surface water resources produced by a project, river system or storage facility, for a specific category or categories of use, and deliverable within a specific period of time as specifically provided in the order granting the entitlement;</p> <p>(c) “category of usage” means the use of water resources for different purposes such as drinking, domestic, irrigation, industrial or commercial purposes and includes such other purposes, as may be specified by the Authority;</p> <p>(d) “Chairperson” means the Chairperson of the Authority;</p> <p>(e) “entity” means an organization or authority established under any law, including the Gram Panchayat, Panchayat Samiti, Zila Parishad, Municipality and any other Board or Corporation established by the Union Government or the Government of Haryana or any of its department;</p> <p>(f) “Government” means the Government of the State of Haryana in the administrative department;</p> <p>(g) “groundwater” means water occurring under its natural state, where it exists below the surface in the zone of saturation whereby it can be extracted through wells or any other means or emerges as springs and base flows in streams and rivers;</p> <p>(h) “Member” means a Member of the Authority;</p> <p>(i) “person” includes an individual, a company, a firm, an association of individuals or a body of individuals, whether incorporated or not;</p> <p>(j) “prescribed” means prescribed by the rules made under this Act;</p> <p>(k) “regulations” means the regulations made by the Authority under this Act;</p> <p>[(ka) “retail supply” means supply by any entity to any individual household, industry or commercial establishment;]¹</p> | <p>Definitions.</p> |

¹ Inserted vide The Haryana Water Resources (Conservation, Regulation and Management) Authority (Amendment) Act, 2022.

- (l) "Selection Committee" means the Selection Committee constituted under section 5;
- (m) "State" means the State of Haryana;
- (n) "Sub-surface entitlement" means an individual or Bulk Water Entitlement to a volumetric quantity of water to be extracted in the command area of the irrigation project from a tube well, bore well or other well or by any other means of extraction of sub-surface water or a group or field or wells duly and legally permitted, registered and constructed in accordance with the standards specified by the Authority;
- [(na) "treated waste water" means treated waste water generated from the treatment of sewerage and effluent waste water;]¹
- (o) "volumetric" means a measurement of water on the basis of volume;
- (p) "water" includes surface and groundwater;
- (q) "Water User Entity" means any Water User's Association, Utility, Industrial User's Association, Other User's Association or any other group which is authorized by the Authority to receive and utilize a water entitlement.
- 3.** (1) The Government shall, by notification in the Official Gazette and with effect from such date, as may be specified in the notification, establish, for the purposes of this Act, an Authority to be called the Haryana Water Resources (Conservation, Regulation and Management) Authority.
- (2) The Authority shall be a body corporate by the name aforesaid, having perpetual succession and a common seal, with power to acquire, hold and dispose of property both movable and immovable, and to contract and do all things necessary for the purposes of this Act and shall by the said name, sue or be sued.
- (3) The head office of the Authority shall be at such place, as may be notified by the Government.
- (4) The Authority shall consist of the Chairperson and four Members.
- 4.** (1) The Chairperson shall be a person of ability and integrity who has served as Additional Chief Secretary to Government, Haryana with experience in dealing with management of water resources including science, technology or engineering matters connected with water resource:
- Provided that preference shall be given to a person who has served as Additional Chief Secretary to Government, Haryana, Irrigation and Water Resources Department.
- (2) The Member shall be a person of ability, integrity and standing, who have minimum experience of twenty years in dealing with the management of water resources including science, technology or engineering matters concerned with water resources.
- (3) The Chairperson and Members shall be appointed by the Government on the recommendation of the Selection Committee.
- 5.** (1) The Government shall, by notification in the Official Gazette, for the purpose of appointment of Chairperson and Members, constitute a Selection Committee which shall be headed by the Chief Secretary, Haryana and consist of Administrative Secretary to Government, Haryana, Irrigation and Water Resources Department as Member-Secretary and two other members having knowledge in the fields of science, technology or engineering matters concerned with water resources or management of water resources.
- (2) The Government shall, within one month from the date of occurrence of any vacancy by reason of death, resignation or removal of the Chairperson or Member and six months before the end of tenure of Chairperson or any Member, make a reference to the Selection Committee for filling up of the vacancy.
- (3) The Selection Committee shall recommend to the Government, a panel of at least two names for every vacancy referred to it:
- Provided that the Government may return the panel to the Selection Committee for reconsideration and to recommend the panel afresh.
- (4) No appointment of the Chairperson or Member shall be invalid merely by reason of any vacancy in the Selection Committee.

Establishment and incorporation of Authority.

Qualifications for appointment of Chairperson and Members.

Constitution of Selection Committee.

- 6.** (1) No person shall serve as Chairperson or Member after he has attained the age of sixty-five years. Term of office, salary and allowances and other conditions of service of Chairperson and Member.
- (2) The Chairperson and Member shall hold office for a term of three years, from the date on which he enters upon his office:
- Provided that no person shall serve as Chairperson or Member for more than two terms.
- (3) The salary, allowances and other terms and conditions of service of the Chairperson and Members shall be such, as may be prescribed.
- (4) The Chairperson and Member shall, before entering upon his office, make and subscribe to an oath of office and secrecy in such form and in such manner and before such authority, as may be specified by regulations.
- (5) Notwithstanding anything contained in sub-sections (1) and (2), the Chairperson or any Member may,-
- (i) relinquish his office by giving in writing, to the Government, a notice of not less than three months; or
 - (ii) be removed from his office in accordance with the provisions of section 7.
- 7.** (1) The Government may, institute an inquiry and based on findings, by order, may remove from office, the Chairperson or any Member, if the Chairperson or such Member, as the case may be,- Removal of Chairperson or Member.
- (i) has been adjudged an insolvent; or
 - (ii) has been convicted of an offence which, in the opinion of the Government, involves moral turpitude; or
 - (iii) has become physically or mentally incapable of acting as Chairperson or Member; or
 - (iv) has acquired such financial or other interest as is likely to affect prejudicially his function as the Chairperson or Member; or
 - (v) has so abused his position as to render his continuance in office prejudicial to the public interest; or
 - (vi) if a declaration under sub-section (3) is found to be false or untrue; or
 - (vii) any other ground, as may be prescribed:
- Provided that the Chairperson or any Member shall not be removed from his office under clauses (iv) to (vi) without being given a reasonable opportunity of being heard.
- (2) The Government may, during the period of inquiry, as mentioned in sub-section (1), against the Chairperson or any Member, suspend such Chairperson or Member from discharging the duties of his office.
- (3) The Chairperson and Members shall, as soon as may be after appointment and every year thereafter, make a declaration, in such form and manner, as may be specified by regulations, on the extent of his interest, whether direct or indirect and whether pecuniary or otherwise, concerning or related to the affairs of the Authority and the declaration so made shall be placed on the website of the Authority.
- 8.** (1) The Government may, appoint an officer who has served in the State of Haryana, as Secretary of the Authority to exercise such powers and perform such functions, as may be specified by regulations. Staff of Authority.
- (2) The salary, allowances and other terms and conditions of service of the Secretary, shall be such, as may be prescribed.
- (3) The Authority may with the prior approval of the Government, appoint such officers and other staff, in such manner and with such qualifications, as may be specified by regulations.
- (4) The salary, allowance payable to and other terms and conditions of service of officers and other staff of the Authority shall be such, as may be specified by regulations.

(5) The Authority may, with the prior approval of the Government, from time to time, appoint, any Government officer or expert in the field of water sector or administration, as deemed necessary, on temporary basis, as may be specified by regulations.

(6) The Authority may, with the prior approval of the Government, appoint or hire, on such terms and conditions, consultants, Non-Government Organization or third party agencies to assist the Authority to discharge its functions, on temporary basis, as may be specified by regulations.

Proceedings of
Authority.

9. (1) The Authority shall meet at the head office, at such time, as the Chairperson may direct and shall observe such rules of procedure with regard to the transaction of business at its meetings, as may be specified by regulations.

(2) The quorum necessary for the transaction of business at a meeting of the Authority shall be not less than three Members.

(3) The Chairperson, or if he is unable to attend a meeting of the Authority, any other member nominated by the Chairperson in this behalf and, in the absence of such nomination or where there is no Chairperson, any Member chosen by the Members present from amongst themselves, shall preside over the meeting.

(4) All questions which come up before any meeting of the Authority shall be decided by a majority of votes of the Members present and voting, and in the event of an equality of votes, the Chairperson or the person presiding shall have the right to exercise a second or casting vote.

(5) Save as otherwise provided in sub-section (4), every Member shall have one vote.

(6) In case the Chairperson is unable to perform his duties due to illness or otherwise for a period of more than one month, the Government may nominate one of the Members to discharge the duties of the Chairperson till a Chairperson is appointed or he rejoins office, as the case may be.

(7) All orders and decisions of the Authority shall be authenticated by the Secretary or any other officer of the Authority duly authorized by the Chairperson in this behalf.

Vacancy not to
invalidate act or
proceeding.

10. No act or proceedings of the Authority shall be questioned or shall be invalidated merely on the ground of the existence of any vacancy or defect in the constitution of the Authority.

Integrated State
Water Plan.

11. (1) The Authority shall prepare, within one year from the notification issued under sub-section (1) of section 3, and every three years thereafter, an Integrated State Water Plan based on water plans prepared for every block.

(2) The Government may, on the recommendation of the Authority, if deemed necessary, divide the State into different categories based on the stage of groundwater development, the trend of groundwater level depletion, the level of water table, quality of groundwater, availability of surface water or other relevant criteria, as it may deem appropriate in view of the local conditions:

Provided that the categorization shall not take effect unless a notice in this regard is published and objections, if any, are decided in such manner, as may be prescribed.

(3) The Authority may, with prior approval of the Government, conduct or cause to be conducted, annually or at such periods, as the Authority may deem necessary, field studies for the purpose of categorization of the State into zones of ground water resource potential, usage and recharge.

(4) Based on the categorization notified under sub-section (2), the Water Plan for every block or for any area within the block shall be prepared by the Authority, in such manner, as may be prescribed and it shall cover all aspects of demand and supply of water for various purposes.

(5) The Integrated State Water Plan shall be placed before the Government or any authority authorized by the Government in this behalf, which may, with such modifications as deemed necessary, approve it within a period of six months from the date of submission.

(6) The Authority shall review and revise the Integrated State Water Plan after every three years from the date of its approval by the Government.

12. (1) The Authority may, with the prior approval of the Government, issue directions with regard to the development, management and conservation of water resources of the State in accordance with the Integrated State Water Plan.

Powers, functions and duties of Authority.

(2) The Authority may, with the prior approval of the Government, impose restrictions, if any, for categorization water resource potential, usage and recharge across the State.

(3) The Authority shall, prepare and get approved a framework from the Government, for granting permissions under section 16 or to achieve any other purposes of this Act.

(4) The Authority may, with prior approval of the Government, issue directions, by giving notice and inviting objections, if any, in such form and in such manner, as may be prescribed, regarding the development, use, management and conservation of water resources which may include the following, namely:-

- (a) conditions for operation of existing water extracting structures and their regularization;
- (b) restrictions on the utilization of groundwater;
- (c) specifying areas in which the water users including industrial operations or processes utilizing groundwater shall not be carried out or shall be carried out subject to certain conditions and safeguards;
- (d) optimal use of water for domestic, irrigation or industrial use;
- (e) drilled or already dug structures for extraction of groundwater without registration;
- (f) users drawing groundwater to register the extraction structure with the Authority or with such entity, as may be specified by the Authority within a given period;
- (g) efficient use of water and to minimize the wastage or misuse of water and to promote recycling and reuse of water;
- (h) installation and maintenance of instruments for measuring the quality and level of ground water and for volumetric measurement of the quantum of ground water extraction;
- (i) promote micro irrigation techniques, sustainable technologies and energy efficient systems with a view to safer environment;
- (j) water conservation and groundwater recharge, including rainwater harvesting;
- (k) to determine the priority of distribution of water resources available in the State and strive for equitable distribution;
- (l) to regulate extraction of groundwater for drinking, domestic, industrial, commercial and agriculture use; and
- (m) any other directions, as may be considered necessary to achieve the objectives of this Act.

(5) The Authority may, from time to time, issue advisories to the Government, regarding effective implementation of policies and programs of the Union Government and Government of Haryana for development, management, and conservation of water resources, as follows:-

- (i) sustainable operation and maintenance of the water infrastructure and water delivery systems within the State;
- (ii) to promote sustainable water regime in the public interest, based on the long-term projection of available resources;
- (iii) to reduce and prevent pollution and degradation of water resources;
- (iv) utilization and storage of surface runoff;

- (v) optimum utilization of the irrigation potential created in the State;
- (vi) fixing priorities for use of canal water for different purposes;
- (vii) adoption of the latest technologies in the water sector;
- (viii) promoting water conservation awareness;
- (ix) facilitating the implementation of the Water Security Plan;
- (x) detection and prevention of contamination of water;
- (xi) increasing water efficiency in agriculture and other sectors;
- (xii) water audit of irrigation, multipurpose water projects, canal systems giving a systematic and scientific water account of the projects and canal system.

(6) The Authority may, publish or cause to be published such reports to disseminate scientific data and information to generate public awareness about water and its management.

(7) The Authority shall make recommendations to the Government for the establishment of a system for enforcement, monitoring and measurement of the quality and type of water use in compliance with the entitlements as issued by the Authority.

(8) The Authority shall publish report with regard to the Ground Water Resources and Surface Water Resources in the State annually.

(9) The Authority shall, make recommendations to the Government, for monitoring and implementation of stipulated quality standards for disposal of wastewater by various water users such that the wastewater is at least of such quality as may be prescribed, so that it may be used for irrigation and take actions against violators.

(10) The Authority shall recommend Bulk Water Entitlements for rural water supply, municipal water supply, irrigation water supply or industrial / commercial water supply.

(11) All orders and decisions of the Authority shall be authenticated by the Chairperson or any other officer of the Authority duly authorized by the Chairperson.

(12) The Authority shall have the power to take *suo-moto* cognizance of any subject dealing or involving water and issue directions with prior approval of the Government.

(13) The Authority shall recommend parameters for the categorization of the blocks or for areas within the block to the Government.

(14) The Authority may, through deployment of modern technological tools, map the aquifer in the State, prepare hydrological map and integrate these inputs in comprehensive water resources plan and impose such restrictions/obligations and mechanisms to make the water regime sustainable in the State.

(15) The Authority may, in consultation with the Government, carry out or cause to be carried out surveys, investigations and research relating to conservation, usage, or quality of water etc.

State
Groundwater
and Surface
Water Plan.

13. (1) The Authority shall, consolidate and prepare State Groundwater and Surface Water Plan, based on the plans received from the District Water Resources Planning Committees, by giving notice and inviting objections, if any, in such form and in such manner, as may be prescribed.

(2) The Authority may, in consultation with the Government, engage experts and consultants, on temporary basis, for formulation of district ground water and surface water plans, input parameters, templates and capacity building.

(3) The Authority shall submit the State Groundwater and Surface Water Plan to the Government for consideration and approval.

District Water
Resources
Planning
Committee.

14. (1) There shall be a District Water Resources Planning Committee, at each district of the State, which shall prepare District Water Resources Plan.

(2) The composition of District Water Resources Planning Committee shall be such, as may be prescribed.

(3) The District Water Resources Planning Committees shall perform the following functions, namely:-

- (i) to prepare District Water Resources Plan comprising of block-wise/ area-wise plans by giving notices and inviting objections, if any, in such form and in such manner, as may be prescribed;
- (ii) to consider and decide, within a period of two months, all objections received against the District Water Resource Plans and finalize the District Water Resource Plan and submit to the Authority;
- (iii) to identify and demarcate such areas which are found affected with water resources quality and pollution hazards for the purpose of prevention and control of water including ground water and surface water pollution in such areas and also to find safe water quality zones for potable water supply.

15. (1) The Authority shall prepare the State Water Security Plan, which shall be finalised after approval by the Government, taking into account progressively available information regarding water resources, including aquifer, in consultation with elected local representatives.

Water Security Plan.

(2) The objectives of the Water Security Plan shall be:-

- (a) attainment of sufficient quantity of safe water for life and sustainable livelihoods;
- (b) ensuring water security even in times of emergencies like droughts, floods and pandemics or any natural calamity etc.

(3) The Water Security Plan shall be prepared at the lowest administrative level, taking into account the fact that where an aquifer does not fall under the jurisdiction of a single Gram Panchayat, block, district, ward or municipality, the plan must integrate inputs at all the levels of the Authority under whose jurisdiction the whole aquifer falls.

16. (1) All permissions to use water other than the permissions granted under the Haryana Canal and Drainage Act, 1974 (29 of 1974), shall be granted by the Authority:

Permissions.

Provided that the Administrative Secretary to Government, Haryana, Irrigation and Water Resources Department, shall grant permissions, under the provisions of this Act, after the notification under sub-section (1) of section 3 and till the Authority is constituted.

(2) Any entity or person, who intends to use water shall apply to the Authority, in such form and in such manner, along with such fee, as may be prescribed, for permissions for construction and installation of any infrastructure or contraption etc., as the case may be.

17. The Government may, in consultation with the Authority, by notification in the Official Gazette, relax any restriction imposed under this Act.

Relaxation of restrictions.

[18. (1) The Authority shall decide tariff for bulk water uses of surface water and of treated waste water on the principles of economy, efficiency, equity and sustainability. The tariff shall be based on volumetric measurements of water consumption and shall be designed reasonably.

Tariff for bulk and treated waste water.

(2) The Authority shall recommend to the Government retail rates of water for individual household, industry or commercial establishment, supplied by concerned entity.]¹

["18 (A) It shall be the duty of the Authority to enforce the policy issued by the Government for re-use of treated waste water from time to time.

Enforcement of Policy

18 (B) An appeal may be preferred to the Government on tariff decided by the Authority under sub-section (1) of section 18, within thirty days from the date of such decision.

Appeal

(2) The appeal under sub-section (1) shall be made in such form and manner, as may be prescribed,"

(3) The Government may, by order reject the appeal or revise the tariff and the decision of the Government shall be final,"]²

1. Substituted vide The Haryana Water Resources (Conservation, Regulation and Management) Authority (Amendment) Act, 2022, for (1) The Authority shall recommend to the Government, tariff for all uses of surface water and use and disposal of treated wastewater. (2) The tariff shall be determined by the Authority and shall be based on the principles of economy, efficiency, equity and sustainability, in such manner, as may be prescribed. As far as possible, the tariff shall be based on volumetric measurements of water consumption and shall be designed reasonably.

2. Inserted vide The Haryana Water Resources (Conservation, Regulation and Management) Authority (Amendment) Act, 2022

19. (1) The Authority may appoint any of its officer or, in consultation with Government, such officer as may be nominated by the Government, as Enquiry Officer for the purposes of making any inquiry under this Act:

Power of Authority to appoint Enquiry Officer.

Provided that nothing in this section shall prevent the Authority to conduct any inquiry on its own.

(2) The Authority or the Enquiry Officer appointed under sub-section (1), shall have the powers as are vested in a civil court under the Code of Civil Procedure, 1908 (Central Act 5 of 1908) in respect of the following matters, namely:-

- (i) summoning and enforcing the attendance of any person and examining him on oath;
- (ii) requiring the discovery and production of documents;
- (iii) receiving evidence on affidavits;
- (iv) requisitioning any public record or copy thereof from any court or office;
- (v) issuing summons for examination of witnesses.

(3) The Enquiry Officer shall, on conclusion of the inquiry, present his report to the Authority: Provided that the Enquiry Officer shall, submit interim report to the Authority, as and when required by the Authority.

(4) The Authority may, on the conclusion of the inquiry, made by the Authority or on receipt of the final or interim report from the Enquiry Officer, take such action as it deems fit, subject to the provisions of this Act.

Power of entry and inspection.

20. Any person appointed as Enquiry Officer under section 19 or specially empowered by the Authority in this behalf, shall have the right to enter, at all reasonable times with such assistance, as he may consider necessary, any place for the purpose of determining whether and, if so, in what manner, orders or directions given by the Authority under this Act are being complied with.

Self-regulation, rainwater harvesting, groundwater recharge, re-cycling and re-use, prevention of water logging.

21. (1) The inhabitants of the State shall be encouraged by the Authority for adopting the process of self-regulation.

(2) In order to protect, conserve and regulate ground water and surface water resources in the water stressed areas, the process of self-regulation shall be adopted, in the following manner, namely:-

- (i) the inhabitants shall ensure that by applying desired quantity of irrigation water/number of watering to the crop, as per the requirement of water scientifically recommended for different crops so that the wastage of ground water, surface water and over-irrigation is avoided;
- (ii) the inhabitants of State shall be encouraged to adopt various water conservation/ water saving practices including farm-bunding, farm ponds, use of seeds of low water crops, use of drip and sprinkler irrigation systems and other water saving techniques;
- (iii) every user of water, in both rural and urban areas, shall be encouraged to extract and use ground water and surface water in an economical and efficient way, avoid waste of water, give priority to recycled water, adopt rain water harvesting and recharging methods.

(3) The Authority shall encourage rainwater harvesting and catchment conservation as per geohydrological conditions. The Authority shall sensitise different users of ground water about the suitable technologies of rainwater harvesting structures in stressed urban and rural areas. Users of ground water may obtain suitable technical drawings and design of rain water harvesting system from the Authority.

(4) Notwithstanding anything contrary contained in any other State law for the time being in force, the Authority may recommend conditions stipulated under existing building bye laws for providing roof-top rainwater harvesting structures, duly issued by the Government by notification. Such stipulations shall be binding on concerned Government agencies sanctioning or approving building plans.

(5) The Authority shall ensure catchment conservation which shall include groundwater conservation/ appropriate recharging structures depending on the nature of the terrain soil conditions and geohydrology of the area.

(6) The Authority shall encourage re-cycling and re-use of water for non-potable urban, industrial and agricultural use.

(7) The Authority shall discourage and prevent such activities that are likely to lead to potential water logging of land and shall undertake all possible regulatory measures for the protection of land against water-logging.

(8) The Authority shall encourage water-logging mitigation measures to be adopted by using appropriate processes and technologies in consultation with the concerned departments/bodies.

22. Whoever fails to comply with or contravenes any direction or order issued under this Act or abets the contravention or non-compliance thereof, shall be deemed to have committed an offence under this Act and shall, on conviction, be punishable,-

Punishment for offences.

- (i) for the first offence, with a fine upto fifty thousand rupees; and
- (ii) for the subsequent offence, with an imprisonment for a term which may extend to six months or with fine which may extend to one lakh rupees, or both.

Offences by companies.

23. (1) Where an offence under this Act has been committed by a company, every person who at the time, when the offence was committed was in charge of and was responsible to the company for the conduct of business of the company, as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he has exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or is attributable to, any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.

Explanation.— For the purposes of this section-

- (a) “company” means a body corporate and includes a firm or association of persons or body of individuals, whether incorporated or not;
- (b) “director” in relation to a firm, means a partner in the firm and in relation any association of persons or body of individuals, means any member controlling the affairs thereof.

24. No Court shall take cognizance of an offence punishable under this Act except upon a complaint, in writing, made by the Authority or by any officer duly authorized by the Authority.

Cognizance of offences.

25.(1) A person or entity shall be liable for such penalty, as may be prescribed, for unauthorized acts, if such person or entity,- Unauthorized acts.

- (i) constructs or installs new structure or makes alterations in existing structures without permission in such areas where such permission is required under the provisions of this Act;
- (ii) violates any terms and conditions imposed by the Authority under the provisions of this Act;
- (iii) exploits or degrades or pollutes the quality of water or harms or causes to be harmed in order to degrade the quality of water;
- (iv) drills or digs for extraction of groundwater without prior permission;
- (v) causes hindrance or abets hindrance in the works of water infrastructure;
- (vi) damages or caused to be damaged or abet to damage any water infrastructure;
- (vii) commits such acts or violates such conditions, as may be prescribed.

26.(1) The Authority may compound an unauthorized act on payment of such penalty, as may be prescribed. The amount of penalty shall be deposited with the Government. Compounding of unauthorized acts.

(2) On payment of penalty referred to under sub-section (1), no further proceeding shall be taken against the person committing unauthorized acts, in respect of the same act and any proceedings, if already taken or initiated, shall stand abated.

(3) If any person or entity, who has been held liable under section 25 is again found guilty of an unauthorized act involving a contravention of the same nature, shall on the second and on every subsequent conviction be liable to a fine which shall not be less than five times of the penalty prescribed under sub-section (1) of section 25 which may extend upto ten times or to imprisonment not exceeding six months or with both.

Directions by Government.

27. (1) The Government may issue to the Authority such general or special directions in writing in the matters of policy involving public interest and the Authority shall be bound to follow and act upon such direction.

(2) If any question arises as to whether any such direction relates to a matter of policy involving public interest, the decision of the Government thereon shall be final.

Chairperson, Members, officers and other staff of Authority to be public servants.

28. The Chairperson, Members, officers and other employees of the Authority and every other officer exercising any of the powers conferred by this Act or rules or regulations made thereunder, shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code, 1860 (Central Act 45 of 1860).

Protection of action taken in good faith.

29. No suit, prosecution or other legal proceedings shall lie against any person for anything done or intended to be done in good faith in pursuance of the provisions of this Act or rules or regulations made thereunder.

Power of Government to make rules.

30. (1) The Government may, by notification, make rules for carrying out any or all the purposes of this Act.

(2) In particular, and without prejudice to the generality of the forgoing power, such rules may provide for all or any of the following matters, namely:-

- (i) salary, allowances and other terms and conditions of Chairperson and Members under sub-section (3) of section 6;
- (ii) any other ground for removal of Chairperson or Members under clause (vii) of sub-section (1) of section 7;
- (iii) salary, allowances and other terms and conditions of service of Secretary under sub-section (2) of section 8;
- (iv) the form and manner for publication of notice and inviting objections under proviso to sub-section (2) of section 11;
- (v) manner for preparing water plan for every block or any area within block under sub-section (4) of section 11;

- (vi) quality of waste water to be used for irrigation under sub-section (9) of section 12;
- (vii) the form and manner for publication of notice and inviting objections under sub-section (4) of section 12, under sub-section (1) of section 13;
- (viii) the composition of District Water Resources Planning Committee under sub-section (2) of section 14;
- (ix) the form and manner for publication of notice inviting objections with regard to District Water Resources Plan under clause (i) of sub-section (3) of section 14;
- (x) the manner, form and fee for making application for permission under sub-section (2) of section 16;
- (xi) the applicability, quantum and procedure of imposition of tariff under sub-section (2) of section 18;
- (xii) the penalty under sub-section (1) of section 25;
- (xiii) the penalty for compounding unauthorized act under sub-section (1) of section 26;
- (xiv) the manner for appropriation of fund of the Authority under section 34;
- (xv) the form and manner for maintaining proper account and other records under sub-section (1) of section 35;
- (xvi) the form and manner for preparing annual report of full activities and date for submission under sub-section (1) of section 36;
- (xvii) any other matter which has to be or may be prescribed.

(3) Every rule made under this Act shall be laid down, as soon as may be before the State Legislature.

31. The Authority may, by notification, make regulations for all or any of the matters provided under this Act which in the opinion of the Authority, are necessary for the exercise of its powers and the discharge of its functions under this Act. Power of Authority to make regulations.

32. (1) The provision of this Act shall have effect, notwithstanding anything inconsistent therewith contained in any other State law for the time being in force. Effect of other laws.

(2) The provision of this Act shall be in addition to and not in derogation of the provisions of any other law for the time being in force.

33. (1) If any difficulty arises in giving effect to the provisions of this Act, the Government may, by order published in the Official Gazette, make such provision not in consistent with the provisions in this Act, as appear to it to be necessary or expedient for removing such difficulties: Power to remove difficulties.

Provided that no order shall be made under this section after the expiry of two years from the date of commencement of this Act.

(2) Every order made under sub-section (1) shall, as soon as may be, after it is made, be laid before the State Legislature.

34. (1) The fund of the Authority shall consist of the amount to be paid to it by the Government and all other receipts by way of gift, grant, penalties, fee, user charges or otherwise and shall be utilized for making payments and for performing its duties and discharging its functions under this Act. Fund of Authority.

(2) The Authority may receive Corporate Social Responsibility Fund from private organizations. The Authority may release funds to or receive funds from any other Department or any organization of State for implementation of the scheme or programme as a deposit work in such manner, as may be prescribed.

(3) The Authority may keep in saving or deposit account with any scheduled bank or co-operative or other bank approved by the Government in this behalf, such sum of money out of its fund, as it may determine and any money in excess of the said sum shall be invested in such manner, as may be prescribed.

(4) The accounts shall be operated in such manner and by such officer, as may be prescribed.

35. (1) The Authority shall maintain proper accounts and other relevant records and prepare an annual statement of accounts including the balance sheet in such form and manner, as may be prescribed. Accounts and audit.

(2) The accounts of the Authority shall be subject to audit annually by the Accountant General, Haryana and any expenditure incurred in connection with such audit shall be payable by the Authority.

(3) The Accountant General, Haryana and any person appointed by him in connection with the audit of accounts of the Authority shall have the same rights, privileges and authority in connection with such audit as the Accountant General, Haryana has in connection with the audit of the Government accounts and in particular, shall have right to demand the production of books, accounts, connected vouchers and other documents and papers and to inspect the office of the Authority.

(4) The accounts of the Authority as certified by the Accountant General, Haryana or any person appointed by him in this behalf together with the audit report thereon and an explanatory memorandum on the action so taken or proposed to be taken shall be forwarded annually to the Government and the Government shall cause a copy of the same to be laid before the State Legislature.

(5) The Authority shall cause the accounts of the Authority together with the audit report and the explanatory memorandum to be placed on the website of the Authority after the report has been laid before the State Legislature under sub-section (4).

Annual Report.

36. (1) The Authority shall prepare for every year a report of its activities during that year and submit the annual report to the Government in such form and manner and on or before such date, as may be prescribed and the Government shall cause the report to be laid before the State Legislature.

(2) The report referred to in sub-section (1) shall include an explanatory memorandum on the status of implementation of the annual plan of action on relief measures, schemes implemented along with gaps and shortfalls, if any, in implementation and reasons for such shortfall.

(3) The Authority shall cause the report together with the explanatory memorandum to be placed on the website of the Authority after the report has been laid before the State Legislature under sub-section (1).

BIMLESH TANWAR,
Administrative Secretary to Government,
Haryana, Law and Legislative Department.



HARYANA WATER RESOURCES AUTHORITY

Rear Building, 3rd Floor, HSVP, Sector-6, Panchkula

Website: www.hwra.org.in

Notification

The 10th September, 2021

No. HWRA/485/Notification/2021.— In exercise of the powers conferred under Sub-section (3) of Section 12 of "The Haryana Water Resources (Conservation, Regulation And Management) Authority Act", 2020, (the Act) and in supersession of the Notification No.2/62/2020-IIW (hereinafter earlier notification) dated 23.12.2020, the procedure, forms, terms & conditions, fee and charges etc., for seeking permissions from "The Haryana Water Resources Authority" (Short HWRA) under Section 16 of the Act is hereby provided as under.

The permissions/NOCs granted by or application submitted to the Authority, under the earlier notification shall deemed to have been granted or submitted to the Authority under this notification.

- 1) The intended user i.e. industry, mining or infrastructure, as the case may be, may apply, online from the portal of the authority, for seeking permissions to use water.
- 2) An online application shall be made to the Authority for seeking permission/No objection Certificate to use water, for industrial use, along with such documents and information specified in the Schedule-I.
- 3) An online application shall be made to the Authority for seeking permission/No objection Certificate to use water, for mining use, in along with such documents and information specified in the Schedule-II.
- 4) An online application shall be made to the Authority for seeking permission/No objection Certificate to use water, for infrastructure use, along with such documents and information specified in the Schedule-III.
- 5) The person or entity, as the case may be, shall pay a processing fee, as provided under Schedule-IV, along with the application for seeking permissions/No objection Certificate.
- 6) All the permissions to be given, shall be subject to such terms and conditions as mentioned in the respective Schedule and as the Authority may deem fit.
- 7) All the permissions/No objection Certificate shall be given under the seal of the Authority.
- 8) All the permissions/No objection Certificate shall be valid for one year :

Provided that the applicant has to comply with the further terms and conditions as may be imposed by the Authority and no person can deny to comply with the terms and conditions merely because he has sought the permissions/No objection Certificate under the earlier notification.

9) The applicant, on grant of permission/No objection Certificate, shall be liable to pay Ground water abstraction/ restoration charges as per Appendix 5.0.

Exemptions from seeking No Objection Certificate :

Following categories of users/persons shall be exempted from seeking No Objection Certificate for ground water extraction :

- (i) Individual domestic consumers in both rural and urban areas for drinking water and domestic uses where public water supplies do not exist.
- (ii) Rural drinking water supply schemes.
- (iii) Armed Forces Establishments and Central Armed Police Forces establishments in both rural and urban areas.
- (iv) Agricultural activities.
- (v) Micro and small Enterprises drawing ground water less than 10 cum/day. However, such MSME shall get its self registered itself with the Authority.

SCHEDULE-I

Industrial Use :-

In Over-exploited assessment units, NOC shall not be granted for ground water abstraction to any new industry except those falling in the category of Micro, Small and Medium Enterprises (MSME). However, NOC for drinking/ domestic use for work force, use by these new industries shall be permitted. NOC shall not be granted to new packaged water industries or water intensive industries in Overexploited areas, even if they belong to MSME category.

In case of Expansion of existing industries, in over-exploited assessment units, involving increase in quantum of ground water abstraction, only for production of ethanol, in public interest, shall be permitted with additional terms & conditions mentioned at 1A

NOC for ground water extraction by industries shall be granted subject to the following specific conditions :

- (i) NOC shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- (ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- (iii) All industries abstracting ground water between 100-500 m³/d shall be required to undertake self annual water audit as per the format provided by HWRA along with the affidavit and submit audit reports within three months of completion of the same to HWRA. Industries abstracting ground water in excess of 500 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to HWRA. All industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- (iv) Construction of observation well(s) (piezometer)(s) along with automatic water level recorder, within 6 months from the date of issuance of NOC, within the premises and installation of appropriate water level monitoring mechanism, shall be mandatory for industries drawing/ proposing to draw more than 500 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m. from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Detailed guidelines for design and construction of piezometers are given in **Annexure II**. Monthly water level data shall be submitted to the HWRA through the web portal.
- (v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry and accordingly reduce their abstraction of ground water requirement.
- (vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- (vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution (**Annexure III**).
- (viii) All industries drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.2 A and 5.3 A.
- (ix) All existing industries drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as applicable as per Tables 5.2 B and 5.3 B.

1A) Additional terms & conditions:-

The industry shall recharge groundwater through rain water harvesting by double the amount of water consumed by them. The units shall adopt nearby Government Schools/ Colleges/Institutions, Village Ponds etc. for rain water harvesting.

The industry shall take measures to reduce their water consumption by 30% in 3 years time.

The industry shall pay 1.5 times the tariff compared to the normal tariff being charged in such areas for the additional quantities of water being abstracted.

The industry shall ensure for "Zero Liquid Discharge".

Documents to be submitted with the application

- (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m³/day.
- (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the local government water supply agency, where such agency is responsible to supply water for industrial

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- purpose, in cases where requirement of ground water is more than 10 m³/day.
- (c) Ground water quality data of existing bore well/ tube well/ dug well from any NABL accredited laboratory or Govt. approved laboratory (in case of existing projects applying for NOC).
 - (d) Water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories. (to be removed).
 - (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
 - (f) **Impact Assessment report:** All projects extracting/proposing to extract ground water in excess of 500 m³/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in **Annexure IV.**

SCHEDULE-II

MINING PROJECTS :-

All existing as well as new mining projects will be required to obtain NOC for ground water abstraction. Since mining projects are location specific, there will be no ban on grant of NOC for abstraction of ground water for such projects in over-exploited assessment units.

NOC for mining projects shall be granted subject to the following specific conditions :

- (i) It shall be mandatory for all the mining industries to ensure that water available from de-watering operations is properly treated and should be gainfully utilized for supply for irrigation, dust suppression, mining process, recharge in downstream and for maintaining e-flows in the river system.
- (ii) Construction of observation well(s) (piezometers) along the periphery in the premises, for monthly ground water level monitoring, shall be mandatory for mines drawing/ proposing to draw more than 100 m³/day of ground water. Depth and aquifer zone tapped in the piezometer shall be commensurate with that of pumping well/ wells.
- (iii) In addition, the proponent shall monitor ground water levels by establishing observation wells (piezometers) in the core and buffer zones as specified in the NOC.
- (iv) In case of coal and other base metal mining the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- (v) In addition to this, all mining units shall also monitor the water quality of mine seepage and mine discharge through NABL accredited/ Govt. approved laboratories and the same shall be submitted at the time of self compliance.
- (vi) All mining projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.4 A.
- (vii) All mining projects drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.4 B.
- (viii) All the mining projects purchasing ground water from the irrigation tube wells through tankers shall be liable to pay ground water restoration charges as per the table 5.4 B.

Documents to be submitted with the application

- (a) Mining plan approved by the concerned Govt. agency/ department.
- (b) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (c) Comprehensive report prepared by accredited consultant on ground water conditions in both core and buffer zones of the mine, depth wise and year wise mine seepage calculations, impact assessment of mining and dewatering on ground water regime and its socio-economic impact, details of recycling, reuse and recharge, reduction of pumping with use of technology for mining and water management to minimize and mitigate the adverse impact on ground water, based on local conditions. Format for report is given in **Annexure-V.**

SCHEDULE-III

INFRASTRUCTURE PROJECTS :-

Since infrastructure projects are location specific, grant of NOC to such projects located in over-exploited assessment units shall not be banned. New infrastructure projects/ residential buildings may require dewatering during construction activity and/ or use ground water for construction. In both cases, applicants shall seek NOC from HWRA before commencement of work. However, in over-exploited assessment units, use of ground water for construction activity shall be permitted only if no treated sewage water is available within 10 km. radius of the site. New as well as existing Infrastructure projects shall also be required to seek NOC for abstraction of ground water.

No NOC shall be granted for extraction of groundwater for Water Parks, Theme Parks and Amusement Parks in over-exploited assessment units.

Indicative list of Infrastructure projects is given in Annexure VI.

The NOC for ground water abstraction will be granted subject to the following specific conditions :

- (i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data through the web portal to HWRA as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by HWRA.
- (ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 50 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
- (iii) For infrastructure dewatering/ construction activity, NOC shall be valid for specific period as per the detailed proposal submitted by the project proponent.
- (iv) All infrastructure projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Table 5.3 A.
- (v) All infrastructure projects (new/ existing) drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.3 B.

Documents to be submitted with the application

- (a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
- (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
- (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km. radius of the site in critical and over-exploited areas.
- (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
- (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (f) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking into account recycling/ reuse of treated water for flushing, irrigating green areas etc. (in case of completed infrastructure projects for commercial use).
- (g) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.

SCHEDULE IV

Fee (in Rupees) to be deposited along with the online application for seeking permissions/NOC

for industrial use: A. 10-100 cum/day : 25,000/-

B. >100 – 500 cum/day : 50,000/-

C. >500-1000 cum/day : 1,00,000/-

D. >1000 cum/day : 1,50,000/-

In case of renewal, the application fee shall be deposited at the half of the above rates.

for infrastructure use: A. Government /PSU/Semi-Government : 50,000/-

B. Others : 1,50,000/-

In case of renewal, the application fee shall be deposited at the half of the above rates

for mining use : A. Direct user : 1,50,000/-

B. Indirect Users : 75,000/-

In case of renewal, the application fee shall be deposited at the half of the above rates

Fee shall be deposited by the applicant online through link provided in the web portal of the Authority.

Appendix 5.0

Ground water abstraction/ restoration charges

All residential apartments/ group housing societies/ Government water supply agencies in urban areas shall be required to pay ground water abstraction charges.

All industries/mining/ infrastructure projects drawing ground water in safe, semi-critical and critical assessment units will have to pay ground water abstraction charges based on quantum of ground water extraction and category of assessment unit as per details given in this guideline.

All existing mining/ infrastructure projects and existing industries including MSME drawing ground water in over-exploited assessment units will have to pay ground water restoration charges based on quantum of ground water extraction. Further, new MSME, new infrastructure and new Mining projects in over exploited areas shall also be required to pay ground water restoration charges.

Existing industries, infrastructure units and mining projects which have installed/constructed artificial recharge structures in compliance of the conditions prescribed in the groundwater guidelines prevailing at the time of grant of NOC or its renewal shall be eligible for a rebate of 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, subject to their satisfactory performance and verification.

The revenue generated from the proposed water abstraction/ restoration charges shall be kept in a separate fund for implementation of site specific suitable demand/ supply side interventions.

5.1 Rates of Ground water abstraction /restoration charges

I. Drinking and domestic use for residential apartments/ group housing societies/ Government water supply agencies in Urban areas

All residential apartments/ Group Housing Societies requiring water only for drinking/domestic use requiring NOC would pay ground water abstraction charges as per rates given below in **Table 5.1**.

Table 5.1 Ground Water Abstraction charges for Drinking & Domestic use.

Quantum of Groundwater withdrawal (m ³ /month)	Rate of ground water abstraction charges (Rs. per m ³)
0-25	No charge
26-50	1.00
>50	2.00

Government water supply agencies and Government infrastructure projects shall pay Ground water abstraction Charges @ Rs. 0.50 per m³.

II. Packaged Drinking Water units

Rates of ground water abstraction charges for packaged drinking water units in safe, semi-critical and critical assessment units are given in Table 5.2 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.2 B.

Table 5.2 A: Rates of ground water abstraction charges for packaged drinking water units (Rs. per m³)

S. No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal				
		Up to 50m ³ / day	51 to <200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Safe	1.00	3.00	5.00	8.00	10.00
2.	Semi-critical	2.00	5.00	10.00	15.00	20.00
3.	Critical	4.00	10.00	20.00	40.00	60.00

Table 5.2 B: Rates of ground water restoration charges for packaged drinking water units (Rs. per m³)

S. No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal				
		Up to 50 m ³ /day	51 to <200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Over-exploited (existing industries only)	8.00	20.00	40.00	80.00	120.00

III. Other Industries & infrastructure projects

Rates of ground water abstraction charges for other industries and infrastructure projects in safe, semi-critical and critical assessment units are given in Table 5.3 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.3 B.

Table 5.3 A: Rates of Ground Water abstraction charges for other industries & infrastructure projects (Rs. per m³)

S. No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Safe	1.00	2.00	3.00	5.00
2.	Semi-critical	2.00	3.00	5.00	8.00
3.	Critical	4.00	6.00	8.00	10.00

Table 5.3 B: Rates of ground water restoration charges for other industries & infrastructure projects (Rs. per m³)

S. No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Over-exploited (existing industries /new Industries as per the present Guidelines)	6.00	10.00	16.00	20.00

IV. Mining projects

Rates of ground water abstraction charges for mining, which are drawing ground water in safe, semi-critical and critical assessment units are given in Table 5.4 A and those for ground water restoration charges in case of projects drawing ground water in over-exploited assessment units are given in Table 5.4 B.

Table 5.4 A: Rates of ground water abstraction charges for mining (Rs. per m³)

S. No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Safe	1.00	2.00	2.50	3.00
2.	Semi-critical	2.00	2.50	3.00	4.00
3.	Critical	3.00	4.00	5.00	6.00

Table 5.4 B: Rates of ground water restoration charges for mining (Rs. per m³)

S. No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Over-exploited	4.00	5.00	6.00	7.00

Water Abstraction and Restoration charges set-off Scheme.

Ground water charges shall be volumetric and shall be based on actual consumption. The initial quantity (upto 10 m³/day) shall be charged at the lowest applicable rate of the charges above and if the usage is exceeded the permitted quantities, the entire usage of water during the billing period shall be charged at higher rates mentioned in the said table.

The consumer will get due credit for conservation of water. The quantity of water conserved and/or recharged to ground water will be set-off with the usage of water consumed. The set-off water used and conserved and/or recharged shall be done at the end of the year.

Chairperson
Haryana Water Resources Authority

Estimation of Water Requirements for drinking and domestic use**(Source: National Building Code 2016, BIS)**

(a) Residential Buildings :

Accommodations	Population
1 Bedroom dwelling unit	4
2 Bedroom dwelling unit	5
3 Bedroom dwelling unit	6
4 Bedroom dwelling unit and above	7

Notes:

- 1) The above figures consider a domestic household including support personnel, wherever applicable.
- 2) For plotted development, the population may be arrived at after due consideration of the expected number and type of domestic household units.
- 3) Dwelling unit under EWS category shall have population requirement of 4 and studio apartment shall have population requirement of 2.

As a general rule the following rates per capita per day may be considered for domestic and non-domestic needs :

(a) For communities with populations up to 20,000 :

1)	Water supply through stand post:	40 lphd (Min)
2)	Water supply through house service: connection	70 to 100 lphd

(b) For communities with : 100 to 135 lphd
population 20,000 to 100,00 together with
full flushing system

(c) For communities with population : 150 to 200 lphd
above 100,000 together with
full flushing system

Note—The value of water supply given as 150 to 200 litre per head per day may be reduced to 135 litre per head per day for houses for Medium Income Group (MIG) and Low Income Groups (LIG) and Economically Weaker Section of Society (EWS), depending upon prevailing conditions and availability of water.

Out of the 150 to 200 litre per head per day, 45 litre per head per day may be taken for flushing requirements and the remaining quantity for other domestic purposes.

B. Water Requirements for Buildings Other than Residences

Sl. No.	Type of Building	Domestic litres per head/ day	Flushing Litres per head/ day	Total Consumption Litres per head/ day
1.	Factories including canteen where bath rooms are required to be provided	30	15	45
2.	Factories including canteen where no bath rooms are required to be provided	20	10	30
3.	Hospital (excluding laundry and kitchen): a) Number of beds not exceeding 100 b) Number of beds exceeding 100 c) Out Patient Department (OPD)	230	110	340
		300	150	450
		10	5	15
4.	Nurses' homes and medical quarters	90	45	135

5.	Hostels	90	45	135
6.	Hotels (up to 3 star) excluding laundry, kitchen, staff and water bodies	120	60	180
7.	Hotels (4 star and above) excluding laundry, kitchen, staff and water bodies	260	60	320
8.	Offices (including canteen)	25	20	45
9.	Restaurants and food court including water requirement for kitchen: a) Restaurants b) Food Court	55 per seat	15 per seat	70 per seat
		25 per seat	10 per seat	35 per seat
10.	Clubhouse	25	20	45
11.	Stadiums	4	6	10
12.	Cinemas, concert halls and theatres and multiplex	5 per seat	10 per seat	15 per seat
13.	Schools/Educational institutions: a) Without boarding facilities b) With boarding facilities	25	20	45
		90	45	135
14.	Shopping and retail (mall) a) Staff b) Visitors	25	20	45
		5	10	15
15.	Traffic Terminal stations			
	(a) Airports	40	30	70
	(b) Railway stations (Junction) with bathing facility	40	30	70
	(c) Railway stations (Junction) without bathing facility	30	15	45
	(d) Railway stations (Intermediate) with bathing facility	25	20	45
	(e) Railway stations (Intermediate) without bathing facility	15	10	25
	(f) Interstate bus terminals	25	20	45
(g) Intrastate Bus Terminals/ Metro Stations	10	5	15	

Notes:

1. For calculating water demand for visitors, consumption of 15 litre per head per day may be taken.
2. The water demand includes requirement of patients, attendants, visitors and staff. Additional water demand for kitchen, laundry and clinical water shall be computed as per actual requirements.
3. The number of persons shall be determined by average number of passengers handled by stations, with due considerations given to the staff and vendors who are using these facilities.
4. Consideration should be given for seasonal average peak requirements.
5. The hospitals may be categorized as Category A (25 to 50 beds), Category B(51 to 100 beds), Category C (101 to 300 beds), Category D (301 to 500) and Category E (501 to 750 beds).

Guidelines for construction of Piezometers and monitoring of Ground Water Levels and Quality

Piezometer is a borewell/tubewell used only for measuring the water level by lowering a tape/sounder or automatic / digital water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows :

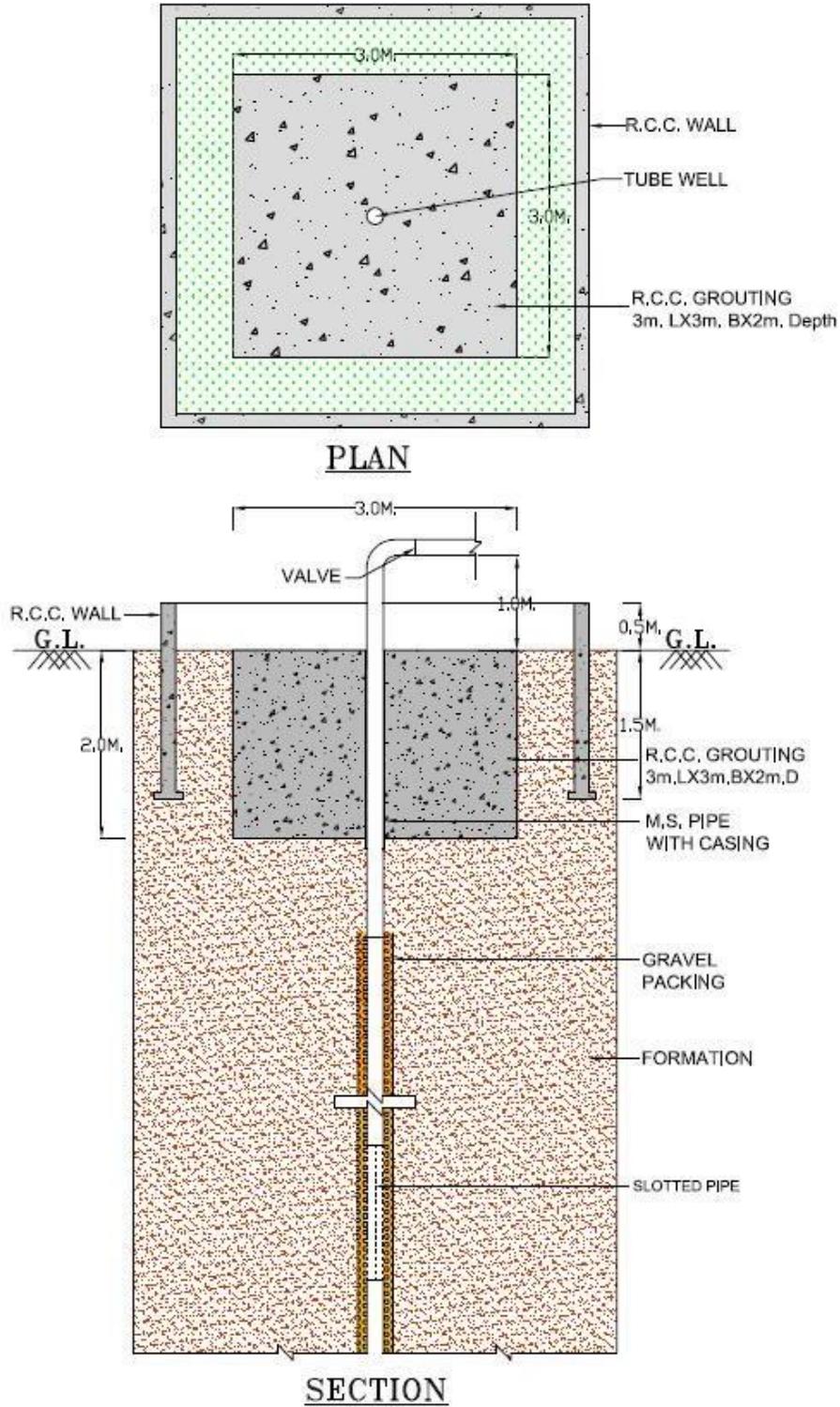
- The piezometer is to be installed/constructed at the minimum distance of 50 m. from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about “4 to 6”.
- The depth of the piezometer should be the same as that of the pumping well from which ground water is being abstracted. If, more than one pumping wells are constructed tapping aquifers at different depths, more than one piezometers shall be required to be constructed tapping different aquifers as in the pumping wells.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tubewells has been stopped for about four to six hours.
- The ground water quality has to be monitored once in a year during pre-monsoon (April/ May) period by industries and mines drawing ground water. Samples of ground water should be analyzed from NABL accredited laboratory.
- A permanent display board should be installed at Piezometer/ Tubewell site for providing the location, piezometer/ tubewell number, depth and zone tapped of piezometer/tubewell for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.

Measures to be adopted to ensure prevention from pollution in the plant premises of polluting industries/ projects

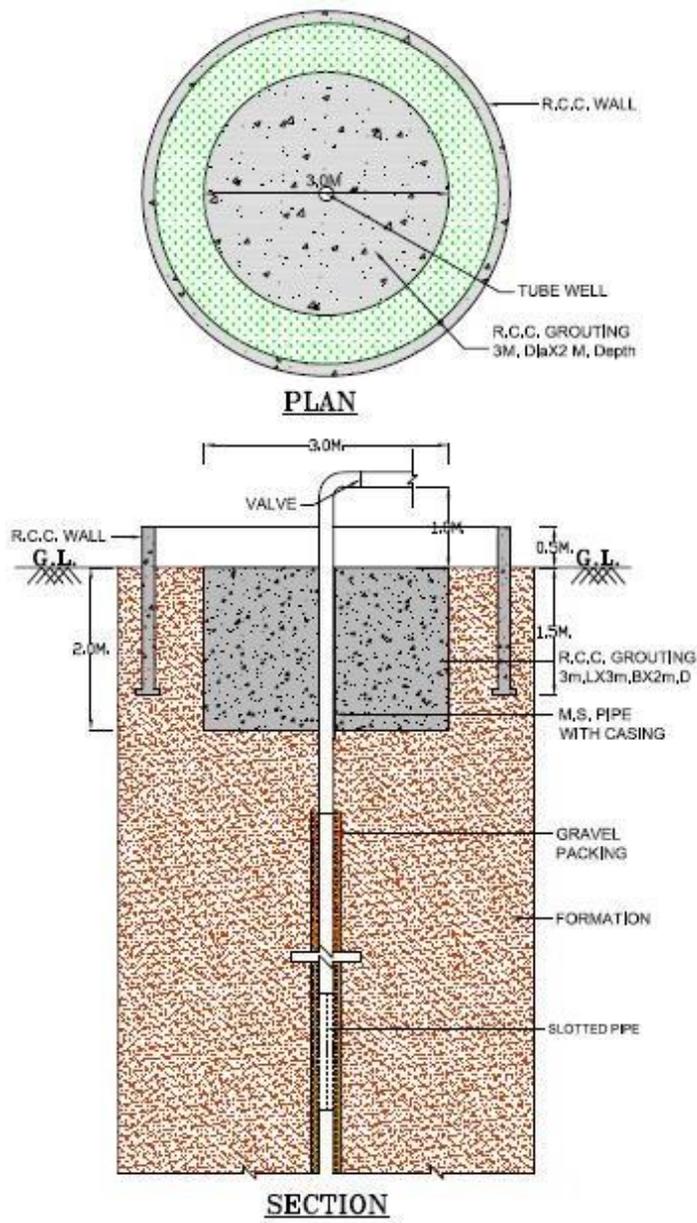
It has been observed that ground water in and around polluting industries like Tannery, Slaughter Houses, Dye, Chemical, Coal washery, other hazardous units, etc., is polluted. In order to prevent further deterioration of ground water quality, it is essential to take all necessary measures for well head protection. All industries/ projects falling under this category are hereby directed to follow the under mentioned procedure both for existing and new category.

1. No tube well/ bore well / dug well should be constructed in the vicinity of the processing unit. Tube well/ bore well should be constructed at the place which is hygienically maintained.
2. Only Mild Steel pipe should be used for assembly/ casing and PVC (Poly Vinyl Chloride) or similar pipes should not be used. The tube well/ bore well having PVC or similar pipes should be abandoned and filled back.
3. Around the tube well/ bore well, RCC (Reinforced Concrete Cement) grouting of 3 meters (length) x 3 meters (width) x 2 meters (depth) must be provided. The pipe of the tube well/ bore well must be raised 1 meter above ground level (1 magl). The tube well/ bore well must be surrounded by RCC wall of 0.5 meter height and 1.5 meter depth to prevent any surface contamination to enter the constructed tube well/ bore well. **Plan/Sectional diagram is enclosed for reference.**
3. The tube well/ bore well must be fitted with NRV (Non Return Valve) in order to ensure that the constructed tube well/ bore well is exclusively used for abstraction of ground water only.
4. At no point of time there should be any injection of any water or fluid into the constructed tube well/ bore well/ Piezometer.
5. The industries/ projects under this category should not implement any recharge measures within the plant premises.
6. Any tube well/ bore well located/ constructed in the vicinity of STP (Sewage Treatment Plant) or ETP (Effluent Treatment Plant) should be abandoned and filled back.
7. The piezometer to be constructed for monitoring purpose should follow the same procedure as that for tube well/ bore well for such industries/ projects.

Plan/ Sectional diagram showing well head protection



Plan/ Sectional diagram showing well head protection



Outline of hydro-geological Report for obtaining NOC for industries

1. Brief about the proposed project giving location details, coordinates, google/ toposheet maps, etc. demarcating the project area.
2. Ground water situation in and around the project area including water level and quality data and maps along with quality issues, if any. In case of mines, ground water conditions in both core and buffer zone should be described.
3. Details of the tubewells/ borewells proposed to be constructed. This includes the drilling depth, diameter, tentative lithological log, details of pump to be lowered, H.P. of pump, tentative discharge of tubewells/ borewells, etc. Locations to be marked on the site plan/ map. Location of proposed piezometers.
4. Approved Mine plan in case of mines and detailed dewatering plan in case of mine/ infrastructure dewatering projects.
5. Proposed usage of pumped water in case of mining/ infrastructure dewatering projects.
6. Comprehensive assessment of the impact on the ground water regime in and around the project area highlighting the risks and proposed management strategies proposed to overcome any significant environmental issues.
7. Proposed measures for disposal of waste water by industries drawing saline water.
8. Measures to be adopted for water conservation which include recycling, reuse, treatment, etc. This includes the water balance chart being adopted by the firm along with details of water conservation methods to be adopted.
 - Brief write up along with capacity and flow chart of Sewage Treatment Plants / Effluent Treatment Plants / Combined Effluent Treatment Plants existing/ proposed within the project.
 - Details of water conservation measures to be adopted to reduce/ save the ground water.
 - Total water balance chart showing the usage of water for various processes.
9. Any other details pertaining to the project.

Format of the Report on ground water conditions (for mining projects)

Introduction

Project description

Background

Objectives and scope

Regional setting

 Location

 Land-use

 Climate

 Topography and drainage

 Geology –Regional and Local

General Hydrogeology (aquifer types, aquifer depth, zone tapped etc.)

 Groundwater condition (In core and buffer zones)

 Spatial and temporal variations in water levels Groundwater quality (Shallow and deep aquifer)

Impact of groundwater extraction on local groundwater

 Hydrograph of water level/piezometer in monitoring wells

 Trend analysis of historical water levels Flow net analysis (groundwater flow direction)

 Year wise/ bench wise mine dewatering computation as per approved mine plan

Conclusions

Indicative list of Infrastructure projects

Residential townships including commercial buildings
Office building
School
College
University
Special Economic Zone
Metro Station
Railway Station
Bus Depot
Airport
Seaport
Highway infrastructure
Fire station
Warehouse
Business Plaza
Malls & Multiplex
Hospitals
Nursing Homes
Resort
Hotel/ Restaurant / Food Plaza
Holiday home / Guest house/ Hostels
Banquet Hall / Marriage Gardens
IT Complex
Logistics & Cargo
Clubs
Trade Centre/ Agri Markets

STAGE OF GROUND WATER DEVELOPMENT AND CATEGORIZATION OF THE BLOCKS AS ON 31-3-2017

Sr. No.	District	Over-exploited	Critical	Semi-critical	Safe
1.	Ambala	Barara, Naraingarh, Saha	Shahzadpur	Ambala-I	Ambala-II
2.	Bhiwani	Behal, Kairu, Loharu, Tosham	-	Bhiwani	Bhiwani Khera, Siwani
3.	Charkhi Dadri	Badhra, Jhoju	-	Ch. Dadri	Baund
4.	Faridabad	Ballabhgarh, Faridabad	-	-	-
5.	Fatehabad	Fatehabad, Ratia, Tohana, Jakhal, Bhattu Kalan	Bhuna	-	-
6.	Gurugram	Farukhnagar, Pataudi, Sohna, Gurugram			
7.	Hissar	Adampur, Agroha, Narnaund	Barwala	Bass, Hisar-I, Hisar-II, Uklana	Hansi
8.	Jhajjar				Jhajjar, Matanhail, Salhawas, Beri, Bhadurgarh
9.	Jind	Alewa, Uchana, Ujhana, Safidon, Jind	-	Pillukhera	Julana, Narwana
10.	Kaithal	Siwan, Gulha, Kaithal, Kalyat, Pundri, Rajaund, Dhand	-	-	-
11.	Karnal	Assandh, Gharaunda, Karnal, Nilokheri, Nissing at Chirao	-	Indri	-
12.	Kurukshetra	Ismailabad, Babain, Ladwa, Pehowa, Shahbad, Thanesar, Pipli	-	-	-
13.	M.garh	Kanina, Mahendragarh	-	Nangal Chaudhary, Satnali, Simha, Ateli Nangal	Narnaul, Nizampur
14.	Mewat	Punhana, Tauru	-	Nuh, Ferozepur Jhirka	Nagina
15.	Palwal	Hassanpur, Hathin, Hodel, Palwal	-	-	-
16.	Panchkula	-	-	Raipur Rani	Pinjore, Barwala
17.	Panipat	Bapoli, Israna, Madlauda, Panipat, Samalkha	-	-	-
18.	Rewari	Khol, Rewari, Nahar	-	Dahina, Jatusana	Bawal
19.	Rohtak				Lakhan Majra, Meham, Kalanaur, Sampla, Rohtak
20.	Sirsa	Ellenabad, Rania, Sirsa, Nathusari Chopta, Baraguda, Odhan, Dabwali	-	-	-
21.	Sonepat	Ganaur, Sonepat, Rai	-	Mundlana	Gohana, Kathura, Kharkhoda
22.	Yamunanagar	Chachrauli, Jagadhri, Mustafabad, Khizrabad, Radour	-	Sadaura, Bilaspur	-
	State Total	78	3	21	26

*Morni block of district Panchkula not assessed due to complete hilly area.

Validity of this NOC shall be subject to compliance of the following mandatory conditions

This NOC for abstraction of ground water, shall be subject to the following terms and conditions

1. NOC is granted to the applicant on the condition that local government water supply agencies are not able to supply the desired quantity of water. In case of supply of water from local agency the applicant shall immediately inform HWRA and reduce the abstraction of ground water accordingly.
2. The applicant abstracting ground water between 100-500 kld shall undertake self-annual water audit and those abstracting ground water more than 500 kld shall undertake water audit through organisations authorised by Government of India or HWRA and submit audit reports at the time of renewal of the NOC.
3. Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism shall be mandatory for industries drawing or proposing to draw more than 500kld of ground water and Monitoring of water level shall be done by project applicant. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well wells Detailed guidelines for design and construction of piezometer is given on the portal. Monthly water level data shall be submitted to the HRWA through the web portal on quarterly basis.
4. Injection of treated/untreated wastewater into aquifer system is strictly prohibited.
5. In case of infrastructure projects that require dewatering, applicant shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data through the web portal to HWRA as applicable. Monitoring records and results should be retained by the applicant for two years, for inspection or reporting as required by HWRA.
6. Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 50 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
7. For infrastructure dewatering/ construction activity, NOC shall be valid for specific period as per the detailed proposal submitted by the applicant or for one year, whichever is earlier.
8. All residential apartments or group housing societies requiring water for drinking/domestic use only, shall pay groundwater abstraction charges on quarterly basis as per Table 5.1.
9. All infrastructure projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges on quarterly basis as applicable as per Table 5.3 A.
10. All infrastructure projects (new/ existing) drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges on quarterly basis as per Table 5.3 B.
11. All the tube wells/ground water abstraction structures permitted shall be fixed with digital electromagnetic/ultrasonic water meters, by the applicant at its own cost with telemetry system and monthly ground water abstraction data shall be recorded in a logbook. Compliance to this condition shall be reported within one month from the date of issue of this letter. Daily water meter readings to be recorded in a dedicated register and shall be submitted on the web portal to HWRA on quarterly basis or through centralized mechanism evolved by HWRA.
12. The applicant, as per approved proposal, shall implement rainwater harvesting and ground water recharge measures within three months from the date of issuance of this NOC and undertake periodic maintenance of recharge structures. Photographs (with geo tag only) of the recharge structures etc. and compliance of completion of construction of the same along with copy of NOC shall be furnished immediately to the Haryana Water Resources Authority for verification, on the Email ID of the Authority (compliance - hwra@hry.gov.in)
13. The ground water chemical quality shall be monitored twice in a year during pre & post- monsoon period.
14. The monthly ground water level monitoring data in respect of piezometer shall be submitted quarterly to the Haryana Water Resources Authority on regular basis.
15. In case of renewal, application shall be submitted online within 90 days before the expiry of this NOC and abstraction of ground water, after expiry of NOC shall be illegal and liable for legal action as per law.
16. The applicant shall seek prior permissions from HWRA for any increase in daily quantum of groundwater abstraction (i.e. more than the permitted limit in the NOC).
17. Where the applicant granted NOC for abstraction of saline water and the existing well(s) is/are yielding fresh water, the same shall be sealed and new tube well(s) tapping saline water shall be constructed within 3 months of the issuance of NOC or from the date of seal of the fresh water tube well, as the case may be. The applicant shall be also ensuring safe disposal of saline residue, if any.
18. The applicant shall ensure the 100% reuse for non potable usage of self generated waste water after due treatment. He shall also ensure to reuse for non potable usage the Treated Waste Water (other than self generated) as per application and NOC terms & conditions.
19. The applicant shall comply with the provisions of the Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020. Rules, regulations, guidelines and directions issued thereunder. Non-compliance of these provisions shall be liable for the penalty as per the provisions of the Act, rules and regulations, guidelines and directions issued thereunder.
20. Since, this NOC has been issued on the basis of self-assessment by the applicant and without any site inspection, hence the Authority may inspect the site/unit and documents at any time. In case any material difference is found in the information submitted and the site conditions or documents, the Authority may suspend the NOC granted immediately and may revoke or modify the NOC after giving a notice to the applicant.
21. This NOC is subject to prevailing State Government rules/law of Courts orders related to construction of tube well, ground water withdrawal, construction of recharge or conservation structure/discharge of effluents or any such matters as applicable.
22. The applicant shall comply with the directions/conditions/instructions issued by any Court of law related to the matters concerned with the Authority.
23. The applicant shall report self-compliance duly signed by authorized person along with authorization letter by e-mail to Haryana Water Resources Authority quarterly as well as yearly basis after the issuance of NOC.
24. This NOC does not absolve the applicant of his obligation/requirement to obtain the necessary approvals from the statutory and administrative Authorities/Departments.
25. The issuance of this NOC does not imply that other statutory or administrative clearances shall necessarily be granted to the applicant by the concerned authorities. The concerned Authorities shall act as per their own procedure.
26. The applicant shall immediately inform the HWRA, if any change in the information provided by the applicant in the application form for seeking NOC.
27. This NOC shall not absolve the applicant from any penalty/punishment/environment compensation, which may have been imposed or may be imposed, for abstraction of groundwater during such period, before the issuance of this NOC.
28. In case of non-payment or delayed payment of ground water abstraction/restoration charges, a penal interest @ 18% p.a. shall be charged.
29. The necessary compliance shall be submitted to the Authority on the web portal of the Authority i.e. www.hwra.org.in or on the email id compliance-hwra@hry.gov.in.
30. Approval is subject to outcome of the Appeal before the Hon'ble Supreme Court. Further, the condition be incorporated in the NOC that validity of period of the water extraction permission will be upto 31.12.2022 in view of the NOC for water supply upto 31.12.2022.

Note: This is computer generated certificate, it can be validated by scanning QR code.